

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s).14228/2022

(Arising out of impugned final judgment and order dated 17-11-2021 in CRLA No. 1706/2004 passed by the High Court of Judicature at Allahabad)

BIHARI

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(IA No.101053/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.101054/2022-EXEMPTION FROM FILING O.T. and IA No.101050/2022-PERMISSION TO FILE PETITION (SLP/TP/WP/..) and IA No.101051/2022-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

Date : 29-07-2022 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Mr. Saurabh Sachan, Adv.
Mr. Amit Singh, Adv.
Mr. Aviral Kashyap, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Permission to file Special Leave Petition is granted.

Issue notice, returnable within six weeks.

In addition to normal mode of service, liberty to serve upon the learned standing counsel for the State is granted.

(NEHA GUPTA)
SENIOR PERSONAL ASSISTANT

(ANJU KAPOOR)
COURT MASTER (NSH)